

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 2102
TO BE ANSWERED ON 29.07.2022**

Digitisation of Notary Register

2102. SHRI MOHANBHAI KALYANJI KUNDARIYA :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a number of fact less litigation have cropped out of documents executed before notaries and if so, the details thereof;
- (b) whether in order to overcome such issue, the Government proposes to facilitate digitization of notarial register on real time basis;
- (c) if so the details thereof; and
- (d) if not, the reasons thereof?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

(a) This Department is neither in receipt of any legal notice nor has been arrayed as respondent in any of such Court case.

(b) to (d) The Draft Cabinet Note to amend the Notaries Act, 1952 along with Notaries (Amendment) Bill, 2021 containing clause 3 relating to the “Digitization of Notarial Work” was uploaded on the official website of this Department on 6th December, 2021 for seeking comments of stakeholders.
